

1	2	3	4	5	6
17.	Tamil Nadu	142.00	62.31		
18.	Telangana	139.00	55.02		
19.	Uttarakhand	23.00	11.23		
20.	Uttar Pradesh	69.00	97.31		
21.	West Bengal	38.50	28.33		
22.	Arunachal Pradesh	4.75	23.12		
23.	Assam	44.50	37.62		
24.	Manipur	9.75	18.81		
25.	Meghalaya	6.75	11.56		
26.	Mizoram	10.50	16.06		
27.	Nagaland	9.50	28.20		
28.	Sikkim	9.50	2.16		
29.	Tripura	10.50	12.47		
30.	Andaman and Nicobar Islands	1.00	0.00		
31.	Puducherry	1.00	0.00		
GRAND TOTAL		2340.00	1471.75	1000.00	500.00

\*State-wise release of Central Assistance depends upon the Proposals received from the States.

### Monopoly of seed trade companies

†1479. SHRI VISHAMBHAR PRASAD NISHAD:

SHRIMATI KANAK LATA SINGH:

Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) whether the monopoly of a few companies on seed trade is increasingly growing in the country due to which farmers are being provided seeds at a very high rate in the name of hybrid seeds;

(b) if so, the mechanism available in the country to control the prices of seeds of these companies to prevent them from overcharging the farmers for their seeds;

(c) the names of Government companies currently providing seeds to farmers in the country for preservation and enrichment of seeds of their crops; and

(d) details thereof?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (DR. SANJEEV KUMAR BALYAN): (a) Indian Council of Agricultural Research and National Seed Association of India have reported that, there is no monopoly of seed companies on seed trade as there are a large number of seed companies in India producing and distributing quality seeds including hybrids to the farmers in the country. Bt. Cotton is the only exception where 90% market share is held by BG II technology of one company and there is a near monopoly. However, this technology has also been licensed to about 50 domestic seed companies.

(b) In order to regulate the maximum sale price of Bt. Cotton seeds, the Department of Agriculture, Cooperation and Farmers Welfare has issued the Cotton Seeds Price (Control) Order, 2015 under Section 3 of the Essential Commodities Act, 1955 to ensure the availability of Bt. Cotton seeds to the farmers at reasonable prices.

(c) and (d) National Seeds Corporation, State Seed Corporations, State Agricultural Department, Cooperatives, etc., are supplying certified/quality seeds to the farmers at reasonable price.

#### **Insurance cover to all farmers**

†1480. SHRI AMAR SHANKAR SABLE: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) whether only less than 20 per cent farmers insure their crops despite of the fact that there are more than fourteen crore families of farmers in the country due to which their condition deteriorates by unfavourable weather;

(b) if so, the steps taken by Government to cover all farmers under crop insurance;

(c) whether Government is contemplating to make insurance cover necessary for farmers who are taking loan;

(d) if so, the number of farmers in the country including Maharashtra whose crops have been insured till now; and

(e) the State-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI MOHANBHAI KALYANJIBHAI KUNDARIYA): (a) and (b) About 20% of the farmers and 23% of total cropped area in country has been insured so far

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†Original notice of the question was received in Hindi.